

5.6.96

Mr. Mr. S. Das Gupta, AM

when the case was called out, none appeared for the applicant. Sen N. B. Singh, Counsel for Respondent submits that the only relief prayed for in this application was that his representations dt. 15.6.95 and 17.8.95 be disposed off by Respondent within a reasonable period. He pointed out that Respondent have already disposed of the representations by an order dated 18.11.95, a copy of which has been annexed to C.A.

I have gone through the averments in the original Application. The applicant is claiming benefit of overtime or leave for a day after working for 2 days. Continuously. I. the representation which he had submitted he had sought allowance for night duties performed and also a day in lieu. He has also prayed for grant of L.T.

It appears from orders dated 18.11.95 annexed to the C.A. that Respondent have considered these representations and have passed speaking order. It, therefore appears that substantive relief prayed for by the applicant viz. that his representation be disposed of by Respondent has been filed. No. RA despite opportunity being given to him for that purpose. In view of this the application becomes infructuous and the same is disposed of accordingly.

The parties shall bear their own cost.

W
AM.